

आयकर अपील अाधकरण, ढी+यायपीठ, चेनई
IN THE INCOME-TAX APPELLATE TRIBUNAL BENCH, CHENNAI
श्री ए. मोहन अलंकामणी, लेखा सदय एवं श्री धुवु आर.एल रेडी, यायक सदय के सम
Before Shri A. Mohan Alankamony, Accountant Member &
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.1592/Mds/2017

अाधरण वषAssessment Year:2012-13

M/s. ABK Aots Dosokai Tamilnadu
Centre, 3rd Floor, Chateau Dampa,
110 Nelson manickam Road,
Aminjikarai, Chennai 600 029.

The Income Tax Officer [Exemption],
Vs. Ward 3,
Chennai.

[PAN: AAACA7522Q]

(अपीलाथ /Appellant)

(अयथ/Respondent)

अपीलाथ क ओर से / Appellant by : None
अयथ क ओर से/Respondent by : Mrs. S. Vijayaprabha, JCIT
सुनवाई क तारख/ Date of hearing : 15.11.2017
घोषणा क तारख /Date of Pronouncement : 27.11.2017

आदेश /O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

This appeal filed by the assessee emanates from the order of the Id. Commissioner of Income Tax (Appeals) 17, Chennai dated 28.02.2017 relevant to the assessment year 2012-13.

2. The appeal of the assessee was posted for hearing on 28.08.2017 by service of notice [RPAD on record]. None appeared on behalf of the assessee. Thus, the Bench adjourned the hearing of the appeal to

15.11.2017 and directed the Registry to serve notice through RPAD. Despite service of notice [RPAD on record], when the appeal was taken up for hearing on 15.11.2017, none appeared on behalf of the assessee nor any adjournment petition has been filed. Hence, it is inferred that the assessee is not interested in prosecuting the appeal.

3. Therefore, having regard to Rule 19(2) of ITAT Rules and following the decision of the Delhi Bench of the Tribunal in the case of Multiplan (India) Ltd. (38 ITD 320) and the judgment of the Honble Madhya Pradesh High Court in the case of late Tukoji Rao Holkar (223 ITR 480), the appeal of the assessee is dismissed for want of prosecution.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 27th November, 2017 at Chennai.

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 27.11.2017

Vm/-

आदेश का प्रतिलिपि अर्पण/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. वित्तीय प्रबंध/DR & 6. गाडफाईल/GF.